Central Electricity Regulatory Commission
New Delhi

Petition No. 209/TT/2026

Coram:

Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 4 .11.2026

In the matter of:

Petition for the determination of the transmission tariff under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Asset: 400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation under "Replacement of 400/220 kV, 315 MVA ICT-3 with 400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation scheme in Northern Region".

And in the matter of:

Power Grid Corporation of India Limited,
Saudamini, Plot No-2,
Sector-29, Gurgaon, Haryana-122001. …**Petitioner**

Versus

1. **Uttar Pradesh Power Corporation Limited,**
   Shakti Bhawan, 14, Ashok Marg,
   Lucknow – 226001.

2. **Ajmer Vidyut Vitran Nigam Limited,**
   Corporate Office, Vidyut Bhawan,
   Panchsheel Nagar, Makarwali Road,
   Ajmer – 305004.

3. **Jaipur Vidyut Vitran Nigam Limited,**
   132 KV, GSS RVPNL Sub-Station
   Building, Caligiri Road, Malviya Nagar,
   Jaipur – 302017.

4. **Jodhpur Vidyut Vitran Nigam Limited,**
   New Powerhouse, Industrial Area,
   Jodhpur – 342003.

5. **Himachal Pradesh State Electricity Board Limited,**
   Vidyut Bhawan, Kumar House Complex

Building II, Shimla – 171004.

6. **Haryana Power Purchase Centre,**
   Shakti Bhawan, Sector-6, Panchkula
   (Haryana) – 134109.

7. **Jammu Kashmir Power Corporation Limited,**
   220/66/33 KV Gladni SS SLDC Building, Narwal,
   Jammu.

8. **BSES Yamuna Power Limited,**
   B-Block, Shakti Kiran Building,
   Karkadooma 2nd Floor,
   New Delhi – 110092.

9. **BSES Rajdhani Power Limited,**
   BSES Bhawan, Nehru Place, New Delhi.

10. **Tata Power Delhi Distribution Limited,**
    33 KV Substation Building, Hudson
    Lane, Kingsway Camp,
    North Delhi – 110009.

11. **Chandigarh Electricity Department,**
    UT-Chandigarh, Div-11, Opposite
    Transport Nagar, Industrial Area Phase-I,
    Chandigarh.

12. **Uttarakhand Power Corporation Limited,**
    Urja Bhawan, Kanwali Road, Dehradun.

13. **North Central Railway,**
    Allahabad.

14. **New Delhi Municipal Council,**
    Palika Kendra, Sansad Marg,
    New Delhi – 110002.

15. **Punjab State Power Corporation Limited,**
    The Mall, PSEB Head Office,
    Patiala – 147001.

16. **Delhi Transco Limited,**
    Shakti Sadan**,** Kotla Road,
    New Delhi – 110002.

17. **Central Transmission Utility of India Limited,**
    (CTUIL) Floors No. 5-10, Tower 1, Plot No. 16,
    Ircon International Tower, Institutional Area,
    Sector 32, Gurugram, Haryana - 122001

...**Respondent(s)**

For Petitioner: Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL

For Respondents: None

INTERIM TARIFF ORDER

The Petitioner, Power Grid Corporation of India Limited (PGCIL), has filed this Petition for tariff determination under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 (hereinafter referred to as "the Act") and Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as "the 2024 Tariff Regulations") for asset under ""Replacement of 400/220 kV, 315 MVA ICT-3 with 400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation scheme in Northern Region.

Asset Name
400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation

2. The details of the transmission assets, including the Scheduled Commercial Operation Date (SCOD), Date of Commercial Operation (COD) claimed by the Petitioner, and time overrun are as under:

Asset Name	SCOD	COD	Delay
400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation	21.09.2025	4.11.2025	44 Days

3. The hearing in this matter was held on 9.9.2026 and 13.10.2026, and the matter was reserved.

4. The Petitioner has claimed the following annual transmission charges with respect to the transmission assets for the 2024-29 tariff period as under:

(₹ in lakh)

Asset Name	COD	2025-26 (pro-rata 148 days)	2026-27	2027-28	2028-29
400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation	4.11.2025	136.91	556.48	603.59	627.00

5. The Petitioner, through prayer at Sr. No. (n), has requested to allow the interim tariff in accordance with Regulation 10(3) of the 2024 Tariff Regulations, for the purpose of inclusion in the PoC charges.

6. We have considered the Petitioner's submissions for the grant of an interim tariff. As per Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff up to 90% of the tariff claimed for new transmission projects under the aforesaid Regulation.

7. Regulation 10 of the 2024 Tariff Regulations provides as under:

"10. Determination of tariff

……

(3) If the information furnished in the petition is in accordance with these regulations, the Commission may consider granting an interim tariff of up to ninety per cent (90%) of the tariff claimed in the case of a new generating station or unit thereof or transmission system, or element thereof during the first hearing of the application for billing purposes till the final tariff is determined by the Commission:

Provided that in case the final tariff determined by the Commission is lower than the interim tariff by more than 10%, the generating company or transmission licensee

shall return the excess amount recovered from the beneficiaries or long term customers, as the case may be, with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the financial year in which such excess recovery was made.

(5) The Commission shall grant the final tariff in the case of existing and new projects after considering the replies received from the respondents and suggestions and objections, if any, received from the general public and any other person permitted by the Commission, including consumers or consumer associations.

(6) Subject to Sub-Clause (7) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, 29 the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in a maximum of six equal monthly instalments;

Provided further that such interest, including that determined as per sub-clause (7) of this regulation shall be payable till the date of issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments. Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 45 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations.

(7) Where the capital cost approved by the Commission on the basis of projected additional capital expenditure exceeds the actual trued up additional capital expenditure incurred on a year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points as prevalent on

1st April of the respective year."

8. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner and taking into consideration the time overrun in case of the instant transmission assets, the same shall be discussed and analyzed in detail at the time of grant of the final tariff order. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner, the Commission has decided to allow an interim tariff @ 90% of the AFC claimed with respect to the transmission asset.

9. Accordingly, we hereby allow the interim annual transmission charges subject to the final tariff order as follows:

(₹ in lakh)

Asset Name	COD	2025-26 (pro-rata 151 days)	2026-27	2027-28	2028-29
400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation	4.11.2025	123.22	500.83	543.23	564.30

24. The interim tariff allowed in this order shall be applicable from the COD of the transmission asset and the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 78 of the 2024 Tariff Regulations, as amended from time to time, as the case may be. Further, the interim transmission charges allowed in this order shall be subject to adjustment in accordance with Regulation 10 of the 2024 Tariff Regulations, as applicable.

sd/-	**sd/-**	**sd/-**	**sd/-**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**